

ORDER

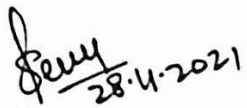
Modification of Roster dated 15.02.2021 (w.e.f. 16.02.2021),

Hon'ble the Chief Justice has been pleased to order the modification of the roster w.e.f 29.04.2021, as under:-

- (1) All the Hon'ble Single Benches will hear all Civil, Writ and Criminal matters. The assignment of particular Roster i.e. Civil & Writ or Criminal, shall remain suspended till further orders.
- (2) Appropriate number of benches will be nominated for hearing of matters through video-conferencing.
- (3) 'Civil Contempt' matters will continue to be listed before Hon'ble Mr. Justice Harinder Singh Sidhu and Hon'ble Mr. Justice B.S. Walia. In case, neither of said Benches is nominated for hearing on a particular day, the Civil Contempt matters will be kept 'stand by' for the said date.
- (4) In case, the number of cases is in such excess that all the cases cannot be listed on a particular day, then the fresh cases shall be kept 'stand by' on that day and will be listed in due course.
- (5) The matters which were listed before a Hon'ble Bench after 24.03.2020 and the said Hon'ble Bench is nominated on a particular day, then, the case will be listed before the same Hon'ble Bench as per the last listing status.
- (6) The Cases which are not to be listed particularly before any Hon'ble Bench, shall be listed as per marking under the orders of Hon'ble the Chief Justice keeping in view the arrangement of Hon'ble Benches nominated for a particular day. The said marking of cases will be equal before the Hon'ble Benches apart from particular cases to be listed before the Hon'ble Bench.

However, in case of co-accused bail matters, no fresh bench will be created. Even if the case is allowed in mentioning for a particular day, the case will be listed only on the date when the already existing bench is available for listing.

By order of Hon'ble the Chief Justice


Sanjiv Berry
Registrar General
28.04.2021